IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

(IB)-01(PB)/2017

IN THE MATTER OF:

Rave Scans Private Limited

APPLICANT / PETITIONER

SECTION:

Under Section 10 of Insolvency & Bankruptcy Code, 2016

Order delivered on 02.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

For the IOB:-

Mr. Kunal Tandon, Mr. Surendra Kumar

Advs,

R. Suresh, CRM Advocate

For the Respondent(s):-

Mr. Simran Brar, Advocate

Mr. Parinay. T. Vasandani, Advocate

For the Resolution Applicant(s):-

Mr. Sumesh Dhawan, Advocate

Mr. Tannya Baranwal, Advocate

For the Resolution Applicant(s):-

Mr. Rakesh Kumar, Preeti Kashyap,

P. K. Sachdeva and Chetna Bisht,

Advs.

ORDER

We have heard learned counsel for Mr. R. Suresh, Chief Regional Manager of Indian Overseas Bank, member of the Committee of Creditors representing about 37% of the voting right. The order is deferred.

However, the Resolution Plan Applicant states that separate application renewing the offer shall be filed within four days with a copy in advance to the learned Resolution Professional. Likewise, Mr. Dhawan, learned counsel representing another prospective Resolution Applicant states that an application shall

be filed making the offer with a copy in advance to the learned Resolution Professional.

Let the application be filed with 10% of the offered amount by way of demand draft with the application itself. If there is any other Resolution Applicant who wants to file a Resolution Plan application, he may also file his application making the offer.

List for further consideration on 09.02.2018.

(M. M. KUMAR) PRESIDENT

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)